

**Central Administrative Tribunal
Madras Bench**

MA/310/00051/2018 (in)(&) OA/310/00093/2018

Dated Thursday the 25th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

1. K.Padmanabhan
2. A.Vennivel
3. R.K.Selvam
4. V.D.Gurunathan
5. N.Bharathy
6. S.Venkatesan
7. R.Selvaraju
8. G.Perumal
9. V.N.Athiaman
10. V.Mahadevan .. Applicants

By Advocate **M/s.Balan Haridas**

Vs.

1. Union of India, rep by its
Secretary to Government,
M/o Information & Broadcasting,
Shastri Bhavan, New Delhi 110 001.
2. The Director General of Doordharshan,
Prasar Bharati Corporation of India,
Coopernicus Marg,
New Delhi 110 001.
3. The Deputy Director (Admin)(S1A),
Doordarshan Bhavan,
Mandi House, Coopernicus Marg,
New Delhi 110 001.
4. The Director,
Doordarshan Kendra,
Swami Vivekananda Salai,
Chennai 600 005. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“to quash the order of the 3rd respondent dated 07.6.2016 bearing F.No.30/29/2015/S1(A)/Pt.I and the order of the 3rd respondent dated 01.12.2017 bearing F.No.2/9/2016-S.I.A

pass such other orders or directions as this Hon'ble Tribunal think fit in the circumstances of the case and render justice.”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant wished to withdraw the OA with liberty to file a fresh OA, in case the decision on his representation dated 04.1.2018 in pursuance of the order of this Tribunal in OA 1971/2017 dated 2.1.2018 went against him. He has made an endorsement to this effect in the records.

3. Permission is granted to withdraw the OA with liberty to file a fresh OA, if so advised. OA is dismissed as withdrawn at the admission stage. Consequently MA for joining the applicants together to file a single application stands dismissed.

(R.Ramanujam)
Member(A)
25.01.2018

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